

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 10.02.2016**

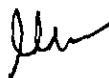
**OA No. 291/00651/2015**

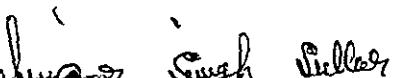
Mr. Amit Mathur, counsel for applicant.  
Mr. Gaurav Jain, counsel for respondents.

At the very outset learned counsel for the respondents has placed on record a copy of Order No. A-26017/04/2015-Ad.IX dated 15<sup>th</sup> December, 2015 issued by the Govt. of India, Ministry of Finance, Department of Revenue (Central Board of Direct Taxes), New Delhi by virtue of which the grievances of the applicant have already been redressed.

Faced with the situation, learned counsel for the applicant intends to withdraw the Original Application.

The Original Application is, therefore, dismissed as withdrawn as prayed for.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

  
(JUSTICE M. S. SULLAR)  
JUDICIAL MEMBER

Kumawat